

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 851 of 2020**

**In the matter of:**

**Ashok Kriplani**

**....Appellant**

**Vs.**

**Sri Suresh Kumar & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Sunder Khatri, Ms. Ritika and Mr. Ashok Kriplani, Advocates.**

**Respondents: Mr. Vijay Pal Sharma, Advocate.**

**ORDER**

**08.10.2020:** The issue raised in this appeal is that the debts of the Corporate Debtor are specific to an entire Real Estate Project and cannot be attributed/ confined to a particular project. It is submitted by Mr. Sunder Khatri, Advocate representing the Appellant that even the Operational Creditors have supplied goods/ services for the entire project.

Issue Notice. Notice on behalf of Respondent No.15 is waived and accepted by Mr. Vijay Pal Sharma. No further notice need be issued to him. He may file reply-affidavit within 15 days. Rejoinder, if any, be filed within two weeks thereof.

Let notice be issued on rest of the Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

Besides the Appellant is also permitted to serve them Dasti.

List the appeal on 23<sup>rd</sup> November, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*